

Foreign Contribution

718. SHRI CHIMANBHAI MEHTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of social and other organisations which have received foreign contributions during the period from 1st February, 1980 to 21st March, 1984 together with the amount received by each organisation and names of the donor countries/organisations;

(b) whether Government have received any complaints from any quarters regarding misuse of such contributions by the recipient organisations;

(c) whether any investigations have been made into the matter; and

(d) what is the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) The data relating to the receipt of foreign contribution for the years 1980 to 1983 is under the process of computerisation. The information will be available only after the returns of these years have been computerised.

(b) to (d) There are some complaints of misutilisation of foreign contributions. These are being enquired into.

Deaths due to consumption of illicit liquor/sprit

719. SHRI RAMCHANDRA BHARADWAJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of persons who died after consuming illicit liquor/sprit in the different parts of the country during the period from January to April, 1984 and during the years 1983 and 1982; and

(b) what steps have so far been taken to prevent production of illicit liquor and consumption of such liquor and spirit by human beings?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): State Governments and Union Territory Administrations are responsible for enforcing law relating to offences. No data in regard to the number of persons who died after consuming illicit liquor/sprit in the different parts of the country during the period 1982 and 1983 and from January to April, 1984, has been compiled on all India basis as law and order including crime is a State subject. According to available information, 9 persons died in Uttar Pradesh on 18th March, 1984 due to consumption of illicit liquor, 15 persons died between 9th and 11th April, 1984 in Maharashtra after consuming crude methanol. No death due to consumption of illicit liquor has been reported by the Union Territory Administrations and State Governments of Gujarat, Jammu and Kashmir, Karnataka, Manipur, Meghalaya, Nagaland, Punjab and Tripura for the period from January to March, 1984.

2. Liquor offences are regulated under the Indian Penal Code, Excise and prohibition laws of the State Governments and Union Territory Administrations. Production, manufacture possession, transport, purchase and sale of intoxicant liquor fall within the jurisdiction of the State Governments and Union Territory Administrations. Measures to check the production, sale etc. of spurious liquor are taken by the State Government and Union Territory Administrations in according with law. However, all the State Governments/Union Territory Administrations were requested to evolve both short-term and long-term measures to tackle the problem of illicit liquor.